

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21590/2008

(From the judgement and order dated 18/03/2008 in WA No. 103/2008 of
The HIGH COURT OF MADRAS)

STATE OF TAMIL NADU & ORS.

Petitioner(s)

VERSUS

AMALA ANNAI HIGHER SEC.SCHOOL

Respondent(s)

(With appln(s) for permission to place addl. documents on record and
prayer for interim relief and office report)

Date: 17/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. E. Padmanabhan, Sr. Adv.
Mr. S. Thananjayan,Adv.

For Respondent(s) Mr. C. Selvaraju, Sr. Adv.
Ms. Mary Mitzy, Adv.
Mr. Deepak Jain, Adv.
Mr. Anil Kaushik, Adv.
Mr. G.S. Chauhan, Adv.
Mr. Shiv Prakash Pandey,Adv.

UPON hearing counsel the Court made the following
ORDER

Heard Mr. E. Padmanabhan, learned Senior
Counsel appearing for the petitioners and Mr. C. Selvaraju,
learned counsel appearing for the respondent.

Hearing concluded. Verdict reserved.

(A.D. Sharma) (Phoolan Wati Arora)
Court Master Court Master